

## SANGEETA BHOJAK Vs RAJKUMAR BHOJAK

**Court:** MADHYA PRADESH HIGH COURT

**Date of Decision:** Jan. 30, 2017

**Acts Referred:** [Motor Vehicles Act, 1988](#), [Section 173](#), [Section 173](#) - Appeals

**Hon'ble Judges:** S.K.Awasthi

**Bench:** Single Bench

**Advocate:** H K Shukla, Arvind Kumar Agarwal

### Judgement

Rs. 50,000/-,"Towards permanent disability and loss of income.

Rs. 5000/-,"Towards pain and suffering

Rs. 35387/-,"Towards medical expenses